

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PANDHE INFRACONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pandhe Infracons Private Limited
2.	Date of incorporation of corporate debtor	December 18, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. of corporate debtor	U45202PN2008PTC143307
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: 157 Railway Lines, Solapur, Maharashtra 413001
6.	Insolvency commencement date in respect of corporate debtor	Order dated September 6, 2021 received on September 13, 2021
7.	Estimated date of closure of insolvency resolution process	March 5, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Brijendra Kumar Mishra IBBI/IPA-002/IP-N00109/2017-2018/10257
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Flat No. 202, 2nd Floor, Bhoj Bhavan, Plot No - 18-D, Chembur, Mumbai - 400071 Email: mishrabk1959@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: I-21/22, Paragon Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400013 Email: pandheinfracons.cirp@gmail.com
11.	Last date for submission of claims	September 26, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	1. Mr. Mandar Shrikant Wagh 2. Mr. Sanket Vijaykumar Deshpande 3. Mr. Rajesh Shah
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link : https://ibbi.gov.in/home/downloads (b) Physical Address :I-21/22, Paragon Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400013



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Pandhe Infracons Private Limited** on **September 6, 2021** (Order received on **September 13, 2021**).

The creditors of **Pandhe Infracons Private Limited**, are hereby called upon to submit their claims with proof on or before **September 26, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in black ink, appearing to read "Brijendra", with a horizontal line underneath.

Brijendra Kumar Mishra
IBBI/IPA-002/IP-N00109/2017-2018/10257

Date: September 14, 2021
Place: Mumbai